

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
New Delhi: dated the 6th February, 1977.

Income Tax
(Income-tax)

No. 2/63 (No. 197/100/77-IT(AI): In exercise of the power conferred by clause (v) of sub-section (2) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Shri Ashi Nattu Samothan, Bombay' for the purposes of the said section for the assessment years 1971-72 to 1976-77.

Sd.
(Sd. *[Signature]*)
Joint Secretary to the Government of India

To
The Manager,
Govt. of India Press,
Ring Road, Darya-e-Industria Area,
(Near Majura Garden), New Delhi.

Copy to:-

1. Shri Ashi Nattu Samothan, 69, Benganga, Colaba, Bombay 40002
2. The Commissioner of Income-tax, Bombay City-IV, Bombay with reference to his letter No. SC.21/29(10)/76-77, dt. 10.6.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(M.)/ (A. & A.)/(Inv.), New Delhi.
5. Director of Call Services (Income-tax), 1st floor, Akash-01, Delhi, with Shri Ashi Nattu, New Delhi (5 copies).
6. All Officers & Sections of I.T. Dept. of U.S.I., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dept. of Ind. (M.), New Delhi (5 copies).
9. Director of Training, I.T. (Direct Taxes), Staff Colln. Ctr., Jaipur (5 copies).
10. Shri A.D. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

[Signature]
(Sd. *[Signature]*)
Joint Secretary to the Government of India